

I/D.No.LL (B).148/85/Pt/17
Dated Shillong, the 30th October, 2017.

Parliamentary Affairs Department- I/D.,

Enclosed, please find herewith 150 (One hundred fifty) copies each of the Legislative Assembly of Meghalaya (Members' Salaries and Allowances) (Amendment) Ordinance, 2017 (Ordinance No. 2 of 2017) for favour of information and necessary action.

sdf
(A.K. Sangma)

Joint Secretary to the Govt. of Meghalaya,
Law Department.

____/____/____

Memo No.LL (B). 148/85/Pt/17-A **Dated Shillong, the 30th October, 2017.**

Copy to: -

1. Cabinet Affairs Department.

✓ 2. The Data Entry Operator, Law (A) Department, Main Secretariat Building for uploading the notifications in the Law Department web site.

By order etc.,

Joint Secretary to the Govt. of Meghalaya,
Law Department.

____/____/____



The Gazette of Meghalaya

EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 198

Shillong, Tuesday, October 24, 2017,

2nd Kartika-1939 (S. E.)

PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

ORDERS BY THE GOVERNOR

NOTIFICATION

The 24th October, 2017.

No.LL(B).148/85/Pt/12.—The Legislative Assembly of Meghalaya (Members' Salaries and Allowances) (Amendment) Ordinance, 2017 (Ordinance No. 2 of 2017) is hereby published for general information.

MEGHALAYA ORDINANCE NO. 2 OF 2017.

Promulgated by the Governor on the 24th October, 2017.

Published in the Extra-Ordinary Gazette of Meghalaya dated 24th October, 2017.

THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (MEMBERS' SALARIES AND ALLOWANCES) (AMENDMENT) ORDINANCE, 2017.

An

Ordinance

Whereas, it is considered necessary to amend the Legislative Assembly of Meghalaya (Members' Salaries and Allowances) Act, 1972;

And, whereas, the Legislative Assembly of Meghalaya is not in Session and the Governor of Meghalaya is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the power conferred by clause (1) of Article 213 of the Constitution of India, the Governor is pleased to promulgate in the Sixty-eighth Year of the Republic of India the following Ordinance,-

Short title and commencement.

1. (1) This Ordinance may be called the Legislative Assembly of Meghalaya (Members' Salaries and Allowances) (Amendment) Ordinance, 2017.

(2) *It shall come into force from 1st January, 2017.*

Amendment of Section 4 of Act No. 8 of 1972.

2. In Section 4 of the Legislative Assembly of Meghalaya (Members' Salaries and Allowances) Act, 1972 hereinafter referred to as the principal Act, the following clauses shall be amended, namely,-

(1) in clause (a), for the words "rupees fifteen thousand" existing therein, the words "rupees twelve thousand" shall be substituted.

(2) for the existing clause (d), a new clause (d) shall be substituted as follows, namely,-

"(d) the postage and telephone allowance shall be paid to members an amount of rupees six thousand per month."

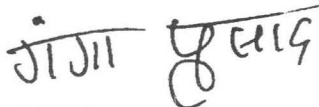
(3) in clause (e), for the words "rupees ten thousand" appearing therein the words "rupees five thousand" shall be substituted.

(4) in clause (f), for the words "rupees fourteen thousand" appearing therein the words "rupees twelve thousand" shall be substituted.

Amendment of Section 5A of Act No. 8 of 1972.

3. In Section 5A of the principal Act for the words "rupees twelve thousand" appearing therein the words "rupees ten thousand" shall be substituted.

Raj Bhavan,
Shillong, the 24th October, 2017.


GANGA PRASAD,
Governor of Meghalaya.

Dated Shillong,
The 24th October, 2017.

A. K. SANGMA,
Joint Secretary to the Govt. of Meghalaya,
Law Department.